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* IN THE HIGH COURT OF DELHI AT NEW DELHI

BAIL APPLN. 3631/2022 and CRL.M.(BAIL) 1478/2022

DR. AADHAR KHERA Petitioner

Through: Mr. Vikas Pahwa, Senior Advocate

with Mr. Sanjay Abbot, Ms. Sanjana Mishra & Ms. Namisha Jain,

Advocates.

versus

STATE (GOVT. OF NCT OF DELHI Respondent

Through: Ms. Richa Dhawan, APP with

Inspector Awadhesh Kumar Singh,

IO, for State.

Mr. Ravi Sikri, Mr. Mudit Jain, Mr.Adit S. Pujari, Mr. Satya Jha, Ms.Garima Singh, Ms. Pallavi Chatterjee & Mr. Kaustubh Shandilya, Advocates for

complainant.

+ <u>BAIL APPLN. 196/2024 and CRL.M.(BAIL) 89/2024 and CRL.M.A. 1527/2024</u>

CHARU KHERA Petitioner

Through: Mr. Manu Sharma, Mr. Abhir Datt,

Mr. Debayan Gangopadhyay, Mr.Kartik Khanna, Mr. Annamaya Nanda & Ms. Sharan Saul,

Advocates.

versus

STATE (NCT OF DELHI) Respondent

Through: Ms. Richa Dhawan, APP with

Inspector Awadhesh Kumar Singh,

IO. for State.

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Mr. Ravi Sikri, Mr. Mudit Jain, Mr.Adit S. Pujari, Mr. Satya Jha, Ms.Garima Singh, Ms. Pallavi Chatterjee & Mr. Kaustubh Shandilya, Advocates for complainant.

CORAM: HON'BLE MS. JUSTICE JYOTI SINGH

ORDER 26.02.2024

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- 1. List for further hearing on 28.02.2024.
- 2. Updated status report be filed by the State with respect to the investigation status of the Applicants. If due to paucity of time, it cannot be filed, the same be brought to the Court on the next date of hearing, with advance copy to counsel for the Applicants.
- 3. Written note along with judgments be filed by the Petitioners, Complainant and the State, before the next date of hearing.
- 4. Interim orders to continue till the next date of hearing.

JYOTI SINGH, J

FEBRUARY 26, 2024

B.S. Rohella

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